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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1526/2004

this the 29th day of June, 2004

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

Ms.Sushma Nangia
D/o Late Radha Ballabh
Aged 47 years,
R/o 68, Tarun Enclave
Delhi-110034.
(By Advocate: Ms.Prabita for Shri B.K.Pal)

Versus

1. Regional Computer Centre,
Through its Financial Controller
SCO-114-116, Sector-17-B,
Chandigarh-160017.
2. DOE ACC Centre
Through its Branch Manager
B-86, Defence Colony,
New Delhi-110024.
3. Deputy Commissioner of Police,
Crime & Railways, Delhi
Through its ACP (Hq)
Indraprastha Estate
New Delhi-110002.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

The applicant, by virtue of the present application, seeks a direction to protect his salary as well as payment of arrears from 11.9.95 to 31.3.2001. He seeks consequential benefits in view of being given promotion as DEO 'E' in the scale of Rs.2000-3500 (revised to Rs.6500-10500) from 1.7.1993.

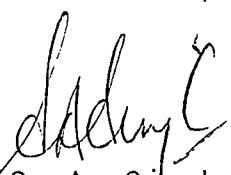
2. In this regard, the applicant has already submitted a representation, copy of which is at Annexure P-28 addressed to the Deputy Commissioner of Police, Crime & Railways. It appears that the decision in this regard has not been taken.

VS Ag

(2)

3. When the said matter is still under consideration, we direct the Deputy Commissioner of Police, Crime & Railways to consider the said representation and pass an appropriate speaking order within four months of the receipt of the certified copy of the present order and communicate it to the applicant.

O.A. is disposed of.


(S. A. Singh)

(Member (A))


(V. S. Aggarwal)

Chairman

● /kdr/